

Through Video Conference via Cisco WebEx.

SC No. 23/2019

CBI v. Shashank Jadon & Anr.

24.08.2020.

Present:- Sh. A.K. Singh, Sr. PP and Ms. Shashi Vishwakarma, PP for the CBI with IO Inspector Deepak and consultant Sh. C. K. Sharma.

Complainant Sh. Dharamvir Singh Chauhan with counsel Sh. Abhay Gupta.

Accused Shashank Jadon not produced from JC.
Accused Manoj Kumar is absent.

Sh. Chandan Malik, counsel for accused Shashank Jadon.
Sh. Omkar Srivastava, counsel for accused Manoj Kumar.

Closure report filed by the investigating agency qua the co-accused Satpal Bhati is pending consideration.

The counsels for the accused persons submit that the copy of the closure report has not been supplied as yet. IO is directed to supply the same to the counsels for the accused persons on their e-mail.

At request, the matter be re-listed for consideration on the above closure report on **16.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on resumption of normal functioning of courts or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/24.08.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 202/2019

CBI v. Brig (Rtd.) V. P. Singh & Ors.

24.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Sh. A. K. Srivastava, counsel for accused No.1.

None for accused No. 2.

Sh. Viresh B. Sahariya, counsel for accused No.3.

Sh. Shaurya Lamba, counsel for accused No. 4.

Sh. Mohit Sharma and Sh. Ayush Sharma, counsels for accused No.5.

The matter is at the stage of prosecution evidence. In terms of the above office orders, the matter be re-listed on **05.10.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on resumption of normal functioning of courts or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/24.08.2020.